

The Gazette of India

EXTRAORDINARY

Part-II Section 3-Sub-Section (i)
PUBLISHED BY AUTHORITY

No.64 New Delhi, Tuesday, April 18,1967/CHAITRA 28, 1889

MINISTRY OF HEALTH AND FAMILY WELFARE (Department of Health)

NOTIFICATION

New Delhi, the 18th April, 1967

G.S.R.571:- In exercise of the powers conferred by Sub-section (2) read with sub-section (1) of section 32 of the Post Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 (51 of 1966), the Central Government hereby makes the following regulations namely :-

1. Short title and Commencement:

(1) These regulations may be called the Postgraduate Institute of Medical Education and Research, Chandigarh, Regulations, 1967.

(2) They shall come into force on the 21st day of April, 1967.

2. Definitions:

In these regulations unless the context otherwise requires :-

- a) "Act" means the Post Graduate Institute of Medical Education and Research, Chandigarh, Act 1966 (51 of 1966).
- b) "Chairman" means the Chairman of the Governing Body of the Institute;
- c) "Director" means the Director of the Institute;
- d) "President" means the President of the Institute;
- e) "Rules" means the Post Graduate Institute of Medical Education and Research, Chandigarh, Rules, 1967;
- f) "Schedule" means the schedule of these regulations;
- g) "Section" means a section of the Act;
- h) "Standing Committee and ad-hoc committee" means respectively the standing and ad-hoc committee constituted under sub-section 5 of Section 10.

3. Time and place of meetings of Institute:-

The Institute shall meet at such times and places as the President may, from time to time determine;

Provided that the Institute shall meet at least once in every year.

4. Power to call a meeting of Institute:-

The President may, at any time, call a meeting of the Institute and shall do so if a requisition for that purpose is presented to him in writing by not less than eleven members specifying the subject of meeting proposed to be called.

5. Notice for meetings of Institute:-

(1) *Not less than fourteen clear days' notice in writing of every meeting shall be given to each member who is for the time being in India;

(2) A notice may be served upon any member either personally or by post under certificate of posting in an envelope addressed to such member.

(3) *An extraordinary meeting of the Institute may be called by the President at not less than four clear days' notice in writing.

*Amended by P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

6. *Quorum:-

(1) No business shall be transacted at a meeting of the Institute unless eight members are present.

(2) If within half an hour from the time appointed for holding a meeting, the quorum is not present, the meeting shall stand adjourned and the members shall meet on a date, time and place fixed by the President and if at the adjourned meeting also the quorum is not complete within half an hour from the time appointed for holding the meeting, the meeting shall be held if at least one-third of the total number of members are present;

Provided that at least seven clear days' notice is given to the members present and to each members who is not present at the meeting on the same or the following day by post or telegram or special messenger as the case may require.

*Amended by P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

7. Presidency over meeting of Institute:-

(1) The president shall preside over every meeting of the Institute.

(2) If the President is not present at any such meeting the members present shall choose one from among themselves to be President of the meeting.

8. Moving of resolution by members of Institute:-

Any member of the Institute desirous of moving any resolution at a meeting of the Institute shall give notice thereof in writing to the Secretary so as to reach him not less than ten days before the date of the meeting and when such notice has been given, the proposed resolution shall be circulated to the members;

*Provided that the President may include in the agenda at any time, before or during a meeting;

(i) fresh items of business;

(ii) items supplementary to those included in the agenda; and such items shall also be taken up for consideration.

9. Transaction of business by circulation of papers :-

(1) *Any business which may be necessary for the Institute to transact may, if the President so directs, or is considered urgent by the Secretary, be dealt with by circulation of papers under registered cover among all members for the time being in India at their usual addresses and any resolution so circulated shall be taken as passed if majority of members *approve it*, in writing, and shall be as effectual and binding as if the resolution has been passed at a meeting of the Institute.

(2) When any business is so referred to the members by circulation, a period of not less than *three weeks* shall be allowed for the receipt of replies from the members, such period to be counted from the date on which the notice of business is issued.

*Provided that if no reply is received by the stipulated date from any member, the resolution so circulated shall be deemed to have been approved by the member concerned.

(3) If a resolution is circulated, the results of circulation shall be communicated to all the members.

10. Record of Business:-

(1) *A record shall be maintained by the Secretary of all business transacted by the Institute.

(2) All business of the Institute shall, as far as possible, be recorded in the form of resolutions and an entry of such decision in the book of the proceedings of the Institute shall be conclusive evidence of the fact that such decisions were taken by the Institute.

(3) The proceedings of every meeting of the Institute shall be circulated to the members.

*Amended by P.G.I notification dated 15th June, 1984 with the approval of the Government of India. 1&2 Amended MHFW letter no. V.17011/4/85-ME(PG). dt. 13th Sept., 1985 with approval of the Government of India.

11. Constitution of Governing Body:-

The Governing Body of the Institute shall consist of the following Members namely :-

- (1) The Chairman
Members ex-officio
- (2) **The Member of the Institute representing the Ministry of Health and Family Welfare.
- (3) The Vice-Chancellor of the Panjab University.
- (4) The Director-General of Health Services.
- (5) The member of the Institute representing the Ministry of Finance.
- (6) The Director of the Institute.
- (7) The Chief Secretary to the Government of Punjab.
- (8) The Chief Secretary to the Government of Haryana.
- (9) ***The Chief Secretary to the Government of Himachal Pradesh.
- (10) The Chief Commissioner, Union Territory of Chandigarh.
- (11) The Dean of the Institute.

Members

- *
- (12) *One member elected by the members of the Institute from amongst the three Members of Parliament elected to the Institute.
 - (13) *Two members to be elected by the members of the Institute from amongst themselves.
 - (14) *****Two professors of the Institute in the Senior Grade by rotation nominated annually by the Institute in order of seniority.

12. Powers and functions of Governing Body:-

The Governing Body shall exercise such powers and discharge such functions as are specified in the

12(1)* The Governing Body shall exercise such powers and discharge such functions as are specified in Schedule-I.

(2) The Governing Body shall have the power to delegate any of its powers as conferred upon under Postgraduate Institute of Medical Education & Research, Chandigarh, Act 1966, Postgraduate Institute of Medical Education & Research, Chandigarh Rules, 1967 and Postgraduate Institute of Medical Education & Research, Chandigarh Regulation 1967 to any person, posts, committees, Boards or other Bodies composed wholly or partly of its own members by passing a resolution to that effect.

13. Time and place of meetings of Governing Body:-

The Governing Body shall meet at such times and places as the Chairman may, from time to time determine.

Provided that the Governing Body shall meet once at least in three months.

14. Powers to call meetings of Governing Body:-

The Chairman may at any time call a meeting of the Governing Body and shall do so if a requisition for that purpose is presented to him in writing by not less than eight members specifying the subject of the meeting proposed to be called.

*Amended vide P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

**Amended vide G.O.I notification dated the 11th March, 1974.

***Amended vide P.G.I notification No.E3/NF/2011/PGI/4990 dated 30th March, 2001 with the approval of the Government of India.

****Amended vide P.G.I notification No.E3/PGI/2009/1962 dated 22.08.2009 with the approval of the Government of India published in the Gazette of India on 31st August, 2009.

*****Amended vide P.G.I notification No.E3/PGI/2012/1719 dated 27.11.2012 with the approval of the Government of India published in the Gazette of India on 18th December, 2012.

15. Notice for meetings of Governing Body:-

(1) *Not less than fourteen clear days' notice in writing of every meeting of the Governing Body shall be given to each member who is for the time being in India.

(2) A notice may be served upon any member either personally or by post under certificate of posting in an envelope addressed to such member.

(3) Notwithstanding anything contained in sub-section, section(1), a meeting of the Governing Body at which any matter is considered urgent by the Chairman has to be taken up, may be called **by giving not less than four clear days' notice in writing.*

*Amended by P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

16. Quorum

(1) *No business shall be transacted at a meeting of the Governing Body unless at least seven members are present.

(2) *If within half an hour from the time appointed for holding a meeting the quorum is not present, the meeting shall stand adjourned and the Governing Body shall meet again on a date, time and place fixed by the President and if at the adjourned meeting also the quorum is not complete within half an hour appointed for holding the meeting, the meeting shall be held if at least one third of the total number of members are present.

*Provided that at least seven clear days' notice is given to the members present and to each member who is not present at the meeting on the same or following day by post or telegram or by special messenger as the case may require.

*Amended by P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

17. Presidency over meetings of Governing Body:-

(1) The Chairman shall preside over every meeting of the Governing Body.

(2) If the Chairman is not present at any such meeting the members present shall choose one from among themselves to be Chairman of the meeting.

18. Transaction of business by circulation of papers:-

(1) Any business which may be necessary for the Governing Body to transact may, if the Chairman directs, be dealt with by circulation of papers under registered cover among all the members for the time being in India at their usual address, and any resolution so circulated and approved by all the members signing, shall be as effectual and binding as if the resolution had been passed at a meeting of the Governing Body.

(2) When any business is so referred to the members by circulation, a period of not less than ten clear days shall be allowed for the receipt of replies from the members, such period to be counted from the date on which the notice of business is issued.

*Provided that if no reply is received by the stipulated date from any member, the resolution so circulated shall be deemed to have been approved by the member concerned.

(3) If a resolution is circulated, the results of circulation shall be communicated to all the members.

*Amended by P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

19. Voting:-

All matters submitted to meeting of the Governing Body shall be decided by a majority of the members present and voting there at and in case of an equality of votes, the Chairman or the person presiding shall have a casting vote, in addition to the vote to which he may be entitled as a member.

20. Record of Business:-

(1) A record shall be maintained *by the Secretary of all business transacted by the Governing Body.

(2) All decisions of Governing Body shall, as far as possible, be recorded in the form of resolutions and an entry of such decisions in the book of proceedings of the Governing Body shall be conclusive evidence of the fact that such decisions were taken by the Governing Body.

(3) The proceedings of every meeting of the Governing Body shall be circulated to the members.

*Amended by P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

21. Term of office of members of the Governing Body and filling of casual vacancies:-

(1) The term of office of a member elected under clause (12) of regulation 11 shall come to an end as soon as he ceases to be member of the Institute.

(2) A casual vacancy in the membership of the Governing Body shall be filled up in accordance with the provisions of these regulations.

22. *Powers and Functions of President:-

The President shall exercise such powers and discharge such functions as are specified in Schedule-I.

23. Standing and ad-hoc Committees:-

(1) The Standing and ad-hoc Committees shall consist of the Director of the Institute as ex-officio member and such number of other members as are considered necessary:-

(1) (A)* The Chairman and members of the ad-hoc Committees shall be nominated by the Institute.

Provided that the Standing Finance Committee shall include only members of the Institute.

***Provided further that the number of persons who are not members of the Institute shall not exceed one-fourth of the total membership of each of the other standing or ad-hoc committees.

***Provided also that no business shall be transacted at a meeting of the standing or ad-hoc Committee unless there are present at least 1/3rd of the total members constituting the Committee.

(2) The following matter shall be referred to the Standing Finance Committee which shall consider them and make its recommendations thereon namely :-

- (a) annual accounts of the Institute showing the receipts and expenditure together with audit report thereon;
- (b) budget estimates showing the estimated receipts and expenditure of the Institute;and
- (ii) incurring of any expenditure not included in the budget;
- (c) all proposals for the creation of posts;
- (d) all financial matters pertaining to the Institute;
- (e) all matters relating to the invitation and acceptance of tenders.

(3) The Standing Academic Committee shall consider all matters relating to the administration of the academic affairs of the Institute.

(4) *The Standing Estate Committee shall consider the proposals for the construction of new buildings, acquisition and disposal of land, additions or alterations and other question relating to the maintenance and use of buildings belonging to the Institute.

(5) The term of office of the Standing Committee shall be five years from the date of its constitution and ad-hoc Committee shall cease to function as soon as the specific functions for which the said committee is appointed, are completed.

(6) A casual vacancy in the Standing Committee or an ad-hoc committee may be filled by the Institute by nomination.

*Amended vide P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

***Amended vide notification No.G.S.R.E3/NF/78 dated 18th May, 1978.

24. Travelling and daily allowances to be paid to the President and members of Institute, Governing Body, Standing and ad-hoc Committee:-

(1) The Chairman and members of the Governing Body and Chairman and members of the Standing Committee and ad-hoc committee shall not receive any remuneration or other allowance except travelling and daily allowances for attending meetings of the Governing Body, a Standing Committee or an ad-hoc committee as the case may be.

(2) The President and every member of the Institute, the Chairman and members of the Governing Body, the standing and ad-hoc committees, if they are whole time officers of government shall be entitled to such travelling and daily allowances for the performance of journeys for attending the meetings of the Institute, Governing Body, standing or ad-hoc committees or for attending any other work of the Institute, as are admissible under the rules applicable to them for journeys performed on official duty.

(3) Where any travelling and daily allowances are paid to a member of the Institute, the Governing Body, Standing Committees or ad-hoc committees, being an officer of Government, the Institute shall make necessary arrangements for reimbursement of the amount so paid to the authority employing such officer.

(4) The President and members of the Institute and the Chairman and members of the Governing Body, Standing and ad-hoc committee who are not officers of Govt. shall be entitled to travelling and daily allowance at the rates prescribed from time to time by the Central Government under Supplementary Rule 190 and the executive decisions and order thereunder.

(5) The President may, for special reasons sanction journeys by air not otherwise admissible by members of the Institute, Governing Body, standing or ad-hoc committee. For such journeys, traveling allowance shall be paid at the rates admissible to Grade I officers of the Central Government.

25. *Powers and duties of Director:-

(1) The Director shall be the Chief Executive Officer of the Institute and shall exercise such powers and discharge such functions as are specified in the Schedule-I.*

(2) The Director shall be incharge of the administration of the Institute and shall allocate duties to officers and employees of the Institute and exercise such supervision and executive control as are necessary.

(3) For the proper administration of the Institute the Director shall have powers to delegate any of his powers conferred on him under the Act, the rules and these regulations to any officer of the Institute subject to such limitations as may be imposed by the Governing Body.

*Amended vide G.O.I notification F.I.54/69ME(PG) dated 24.02.1970.

26. Powers to award prizes, scholarships, etc.:-

The Institute may award such prizes, souvenirs, stipends and scholarships as may be decided by it from time to time.

27. Admission to courses of studies:-

Twenty percent of the seats to every course of study in the Institute shall be

reserved for candidates belonging to Scheduled Castes, Scheduled Tribes or other categories of persons in accordance with the general orders issued by the Central Government from time to time.

28. Award of degrees:- The Institute may grant such degrees and diplomas as may be decided by the Institute from time to time.

29. Conduct of examinations:-

(1) *such number of supervisors, invigilators and other staff as may be necessary for conducting entrance and professional examinations of the Institute, may be appointed by the Director and their remuneration shall be paid at the following rates, namely:-

(i) *** Co-ordinator	Rs. 300.00 per day
(ii) Head Supervisor/Supdt. Centre Supervisor/ Superintendent	Rs. 150.00 per day
(iii) Asstt. Supervisor/Supdt.	Rs. 140.00 per day
(iv) Invigilator	Rs. 100.00 per day
(v) Class IV	Rs. 65.00 per day

(including preparation)

(2) ****Rates of remuneration payable to examiners for evaluation of thesis and for conduction of various examinations at the Institute shall be as follows:-

(i) for evaluation of thesis for MD/MS/M.Sc. degree	Rs. 150/- per examiner per thesis
(ii) for evaluation of thesis for Ph.D. degree	Rs. 300/- per external examiner and the internal examiner (Chief Guide) per thesis.
(iii) For conduction clinical and practical and viva voce examination for M.D./M.S., D.M/M.Ch. examinations	Rs. 250/- per candidate per examiner with a minimum of Rs. 500/- and maximum of Rs. 2000/- to each examiner for doing all the work i.e., for setting of question paper, evaluation of answer books and conduction of clinical and viva voce examination.
(iv) Setting of question paper For M.Sc./M.Sc.MLT/B.Sc. MLT/B.Sc.	Rs. 100/- per question paper
(v) Evaluation of answer books, Conduct of practical and viva voce examination for M.Sc./ M.Sc. MLT/B.Sc. MLT/ B.Sc.	Rs. 10/- per candidate to every examiner subject to a minimum of Rs. 100/- evaluation of answer books and conduct of practical and viva voce examination.

*Amended vide P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

**Amended vide GO..I notification F.I.54/69ME(PG) dated 24.02.1970.

***Amended vide P.G.I R3/FC-I(10)97/1101 date 5.5.1997.

****Amended vide P.G.I notification No.E3/N.F./7(ii)/88 dated

(3) The fee for setting a question paper shall be divided equally amongst the paper setter while the fee for examining the answer paper shall be paid in full to each examiner. In the subject in which there are practical, clinical and oral examinations, the fee payable shall be five rupees per candidate per subject.

Post Graduate Institute of Medical Education & Research, Chandigarh.

(Amendment) Regulations 1970.

30. **Employees to be whole-time servants:-

Unless in any case if it be otherwise distinctly provided the whole time of any employee of the Institute shall be at the disposal of the Institute and he may be employed in any manner required by the proper authority of the Institute without claim for additional remuneration.

31. *Permanent and temporary posts:-

The posts in the service of the Institute shall be (i) permanent posts, that is, posts carrying definite rate of pay sanctioned without any limit or time, or (ii) temporary posts, that is, posts carrying a definite rate of pay sanctioned for a limited time, or (iii) work charged/work charged (Regular) posts, carrying a definite rate of pay sanctioned for a limited time for completion of work.

32. *Qualification for appointment:-

(1) Age, experience and other qualifications for appointment to a post shall be as specified by the Institute keeping in view the qualifications and experience prescribed by the Central Government for similar posts before applications of candidates are called for subject to the condition that non-medical personnel shall not be appointed to the posts of Director and Medical Superintendent.

(2) The Director shall, in filling vacancies in posts and services, either by direct recruitment or by promotion, under the Institute, make such reservations, in favour of candidates belonging to the Scheduled Castes and Scheduled Tribes, as may be made by Central Government from time to time in filling vacancies in posts and services under the Central Government.

(3) Such fees not exceeding Rs.15.00, as may be decided by the Institute, from time to time shall be payable by each candidate applying for appointments to posts in the Institute. Remission of 75 percent of the fees shall be made in the case of candidates belonging to the Scheduled Castes and the Scheduled Tribes.

*Amended vide P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

**Amended vide G.O.I notification F.I.54/69ME(PG), dated 24.02.70

33. Period of probation:-

Unless otherwise decided by the Appointing Authority in any case, all employees shall be on probation for two years. During the 2nd period of probation, the employee shall be required to put in satisfactory service failing which his services shall be liable to termination at any time without any notice or reason being assigned for the same. The Appointing Authority may, however, extend the period of probation.

34. Seniority:-

Seniority of employees of the Institute in each category shall be determined by the order of merit in which they were selected for appointment to the grade in question, those selected on earlier occasion being ranked senior to those selected later:

Provided that the seniority inter-se of employees, other than the teaching staff of the Institute shall be determined by the length of continuous service on a post in a particular service:

Provided further that in the case of members, recruited by direct appointment, the order of merit determined by the Commission or the Selection Body shall not be disturbed in fixing the seniority.

*Provided further that where two or more direct recruits who were appointed on the same date and where the selection committee had not indicated their inter-se merit seniority will be determined as follows:-

- (a) (i) If the direct recruits are outsider(s), the date of birth would be the deciding factor for seniority i.e. the older person would be senior.
- (a) (ii) Where the direct recruits are both outsider(s) as well as insider(s), the insider(s) will rank higher in seniority vis-à-vis outsider(s): and
- (a) (iii) Where the direct recruits are all insider(s). their inter-se seniority would be decided based on their inter-se seniority in the previous grade. The seniority in the previous grade being the same, their inter-se seniority would be decided based on length of service as faculty (excluding senior residents/demonstrators/tutors etc.) In case the lengths of service are also equal, the date of birth would be used to decide the issue i.e. the older person would be senior.
- (b) a member appointed by promotion shall be senior to a member appointed by transfer:
- (c) in the case of members appointed by promotion or other transfer seniority shall be determined according to the seniority of such members in the appointments from which they were promoted or transferred; and
- (d) in case of members appointed by transfer from different cadres, their seniority shall be determined according to pay, preference being given to a member who was drawing a higher rate of pay in his previous appointment and if the rates of pay drawn are also the same, then by their length of service in those appointments and if the length of such service is also the same an older member shall be senior to a younger member.

Note:1 This rule shall not apply to members appointed on purely provisional basis pending their passing the qualifying test.

Note:2 In the case of members whose period of probation is extended the date of appointment for the purpose of these rules shall be deemed to have been deferred to the extent the period of probation is extended.

*Amended vide P.G.I notification No.E3/PGI/2007/2567 dated 13.07.2007 with the approval of the Government of India published in the Gazette of India on 19th November, 2007.

35. Leave:-

Temporary and permanent employees of the Institute shall be entitled to such leave and leave salary as are admissible to the corresponding categories of Central Government servants under the revised leaves Rules, 1933, as amended from time to time.

Provided that for purposes of Central Government Revised Rules, 1933, the following categories of teaching staff of the Institute shall be treated as serving in the vacation department.

1. Professors (including Director, Professor and Additional Professors).
2. Associate Professors.
3. Assistant Professors.
4. Lecturers (including Senior Lecturers).

The regular vacation for the purpose shall be as may be decided by the Governing Body from time to time:

Provided further that incumbents on deputation, to the Institute as on foreign service, shall be governed by leave rules as may be stipulated in the conditions of their deputation.

36. Absence from duty:-

Unless otherwise decided by the President in exceptional circumstances no permanent employee of the Institute shall be away from his post, otherwise than on foreign service or because of suspension for more than 5 years at a stretch including the period of leave which may have been sanctioned.

37. Age of recruitment:-

The maximum age of a candidate at the time of recruitment to the service of the Institute shall normally be 50 years for teaching posts and 30 years for non-teaching posts. This limit may be relaxed by the Governing Body.

37.A. **Superannuation :-

(1) *The age of superannuation of the employees of the Institute other than teaching faculty shall be 60 years :

Provided that the medical and scientific specialists may be granted extension in service, on a case to case basis, upto the age of 62 years in the case of persons who are exceptionally talented for reasons to be recorded in writing and subject to physical fitness and continued efficiency of the person concerned. Provided further that this provision shall not apply in the case of a person who is on extension in service.

(2) *The age of superannuation of the members of the teaching faculty of the Institute shall be 65 years:

Provided that this provision shall not apply in the case of a person who is on extension in service.

(3) Notwithstanding anything contained in this regulation, the appointing authority shall if it is of the opinion that it is in the public interest to do so have the absolute right to retire any employee of the Institute by giving him notice of not less than 3 months in writing or 3 months pay and allowance in lieu of such notice:

- (i) If he is in Class I or Class II Service or post and had entered in the service of the Institute before attaining the age of 35 years, after he has attained the age of 50 years; and
- (ii) In any other case after he has attained the age of 55 years.

Provided that nothing in this sub-regulation shall apply to any employee in Class-IV service or post who entered service on or before 7.8.1970.

*Amended with the approval of the Govt. of India MH2F letter No.V.17011/4/85-ME(PG) dated 30th Sept. 1985.

*Amended vide P.G.I notification No.GSR-152 (E)-PGI-MA-99/4795 dated 24th February, 1999.

*Amended vide P.G.I notification No.E3/PGI/2009/2673 dated 23.12.2009 with the approval of the Government of India published in the Gazette of India on 14.01.2010.

38. Conduct, Discipline and Penalties:-

(1) The Central Civil Services (Conduct) Rules, 1964, shall apply mutatis mutandis, to employees of the Institute.

(2) Part-IV (Suspension), Part V (Penalties and Disciplinary Authorities), Part VI (Procedure for imposing Penalties), Part-VII (Appeals) and Part-VIII (Review), of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, shall mutatis mutandis apply to employees of the Institute.

Provided that for the purposes of this regulation :-

(a) Class I, Class II, Class III and Class IV posts in the Institute shall correspond to Central Civil Services Class I, Class II, Class III and Class IV posts respectively.

(b) The Appointing Authority, the Disciplinary Authority for the penalties that may be imposed and the Appellate Authority for the various posts in the Institute shall be as prescribed in Schedule-II.

(c) In respect of Central or State Government servants borrowed by the Institute, the provisions respectively of Rules 20 and 21 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965, shall apply and the Institute shall exercise the functions of the Central or State Government, as the case may be for the purpose of the two rules aforesaid.

(d) No consultation with Union Public Service Commission shall be necessary in any case.

39. Pay of re-employed persons:-

The Pay of any person who may be employed in the Institute after retirement from the service of the Institute or of a State or the Central Government or any statutory or local body administered by Government shall be fixed in the prescribed scale of pay in accordance with the rules and orders of the Central Government as amended from time to time.

40. Other conditions of service:-

In respect of matters not provided for in these regulations, the rules as applicable to Central Government servants such as regarding the general conditions of service, pay, allowances including traveling and daily allowance, leave salary, joining time, foreign service terms, and orders and decisions issued in this regard by the Central Government from time to time shall apply mutatis mutandis to the employees of the Institute.

***"Provided that in the case of employees appointed in the Institute who are drawing pay at the rates admissible to the corresponding categories of employees of the Government of Punjab, it shall be competent for the Institute to revise the scales of pay of such employees so as to bring the said scales at par with the scales of pay sanctioned by the Government of Punjab from time to time for such corresponding categories of employees."

40A. *Scale of pay of posts:-

The various posts in the Institute and the scales of pay and allowances attached thereto shall be as specified in Schedule-III.

41. Building and land belonging to the Institute:-

(1)The Institute shall use its lands and buildings for the purpose of the Institute and may, when not required for such purposes, allot them for occupation by such persons or officers as the Governing Body may decide.

(2)Employees of the Institute shall be entitled to the allotment of residence as laid down in Schedule-IV.

41.A.Proceedings by or against the Institute:-**

The Director of the Institute, shall be competent to file suits or application or commence other proceedings civil or criminal for and on behalf of the Institute and to prosecute the same and for such purpose to sign, execute or attest plaints, petitions, appeals or other documents that may be necessary therefore and to verify the same, to swear to affidavits and to compromise, refer to arbitration and to defend in suit or other proceeding that may be filed against the Institute and to prosecute the claim or defense in the Court of appeal or origin or before any officer whether in Civil, criminal revenue

court or office or before income tax authorities and for such purpose to appoint any advocate, Pleader, Solicitor or agent.

*Amended vide P.G.I notification dated 15th June, 1984 with the approval of the Government of India.

**Amended vide notification No.GSR/EI(I)PGI-76 dated 14th September, 1976 published in the Gazete of India dated November 6, 1976.

***Amended vide P.G.I notification dated 26th December, 1984 with the approval of the Government of India.

42. Fees payable by the Postgraduate Students:-

The following fees shall be payable by each candidate on registration for any of the postgraduate degrees of the Institute:-

(i) Tuition fee	:	Rs.350/- per annum for DM/M.Ch./MDS/M.Sc./Ph.D. Rs.250/- per annum on MD/MS courses.
(ii) Laboratory fee	:	Rs.300/- per annum.
(iii) Security	:	Rs.500/- (Refundable) to be deposited by every student for the recovery of breakage or loss of the laboratory equipment & such other things.
(iv) Registration fee	:	Rs.200/-
(v) Amalgamated funds	:	Rs.40/- per month.
(vi)* Thesis evaluation fee	:	MD/MS, M.Sc. graduates : Rs.300/- Ph.D. students : Rs.600/-
(vii)* Examination fee	:	MD/MS/M.Sc. graduates : Rs.400/- DM/M.Ch. graduates : Rs.500/-

Note(1) The first installment of tuition fee for 6 months is payable at the time of the admission to the postgraduate course and the balance is recovered in monthly installments from those receiving emoluments from the Institute. Others are required to pay half yearly in advance. The Director, at his discretion may allow up to 15 days' time after the due dates aforesaid to any student for making payment of fees aforesaid. On default, the Director may impose such penalty as he considers necessary, on merits of each case.

(2) The fees and other charges shall not be refunded in any case, including that of a student leaving the Institute before the completion of a Semester or not joining the Institute for any reason; and no correspondence shall be entertained on this account.

(3) However, the security will be refunded to those candidates who do not join the course. In case of those students who leave the course in the middle, as well as after the completion of the course, the balance of security money, if any, after deducting of the charges due must be claimed within three years of date of completion/discontinuation of the course, failing which the amount will be forfeited.

*The following dues shall be payable to the Institute by each candidate admitted to the various para medical courses:-

i) Registration fee	Rs.100/-
ii) Tuition fee	Rs.250/- (p.a.)
iii) Laboratory fee	Rs.120/- (p.a.)
iv) Amalgamated Fund	Rs.120/- (p.a.)
v) Security(refundable)	Rs.200/-
vi) Examination	Rs.100/- (p.a.)

The first installment of fees for 6 months to be paid immediately after selection and the balance is recovered in half yearly installments in advance.

Note: (1) Fees and other charges once paid shall not be refunded in any case including that of a candidate leaving the Institute before the completion of the term or not joining the Institute for any reason.

(2) Security will be refunded to those who do not join the courses of the Institute. The refund of security must be claimed within three years of the date of completion/discontinuation of the course, failing which the amount will be forfeited.

(3) The dues must be paid by the prescribed date. For late payment a fine @Rs.5/-per day is charged upto a maximum of 15 days. After 15 days the name of the candidate who does not pay the dues, is removed from the rolls of the Institute. For re-admission, if otherwise eligible, a sum of Rs.100/- will be charged as re-registration fee in addition to the fine. Such a candidate will have to repeat the period of his/her training or which she/he remains off the rolls.

*No.31/2-Trg-68.4476-4527 dated 23.1.1996.

SCHEDULE-1

S/Substituted vide PGI notification No. E3/NF/84/6804 dated 15.6.1984 with the approval of Central Govt. vide MOH letter No. V.17011/82-ME(PG), 23.3.1984

Powers of the Director, President, the Governing Body and the Institute
(See Regulations 12,22,25... ..)

Sr. No.	Nature of Powers	Director	President	Governing Body	Institute Body	Remarks
1.	2.	3.	4.	5.	6.	7.
1.	Power of re-appropriation of funds from sanctioned budget	Full Powers	-	-	-	Report on any re-appropriation shall be placed before the Governing Body for approval at its subsequent meeting.
2	1. Write off of loss of irrecoverable value of stores of money due to fraud, theft etc.	Upto Rs. 1 lacs in each case	Upto Rs. 2 lacs in each case	Full Powers	-	-
	2. loss of income bond money or irrecoverable advance	Upto Rs. 1 lacs in each case	Upto Rs. 2 lacs in each case	Full Powers	-	-
	3. Deficiencies and depreciation in the value of stores	Upto Rs. 1 lacs in each case	Upto Rs. 2 lacs in each case	Full Powers	-	-
3.	To incur. (i) contingent expenditure or (ii) expenditure for the purchase of stores, stationary and printing of forms	Full powers within sanctioned budget	Full Powers	-	-	-
4.	Maintenance of building and petty work:-					
	a) Original works and special repair	Upto 1 crore in each case without any annual ceiling.	Upto Rs. 2.00 crores in each case.	Full powers	-	-
	b) Ordinary repairs	Full powers				
	c) Annual Repairs	Full powers				
5.	Power to sanction advances (i) for the purchase of conveyance and (ii)	Full powers in respect of all Officers and	Full powers in case of	-	-	-

	for traveling allowance.	employees except himself.	Director.			
6.	Powers to sanction advances final withdrawal out of the contributory/ General provident fund.	Full powers in respect of all Officers and employees except himself.	Full powers in case of Director.	-	-	-
7.	Destruction of official records connected with accounts.	Full powers subject to the condition laid down in Appendix-13 to the General Financial Rules, Part-II	-	-	-	-
8.	Power to direct the payment on the last working day of the month the pay and allowances of the employees of the institute where the first four day of the	Full Powers	-	-	-	-
9.	Powers to order the retention of un-disbursed pay and allowances of staff for any period not exceeding three months.	Full powers	-	-	-	-
10.	To allow mileage allowance by route other than the shortest of cheapest.	Full powers provided selection of the route is in the interest of the institute.	-	-	-	-
11.	To decide whether a particular absence is absence or duty within the country.	Full powers for academic purposes, and for one month in other cases	Full powers beyond one month in all cases other than academic.	-	-	-
12.	To countersign his own traveling allowance bills and those other officers.	Full Powers	-	-	-	-
13	Grant of casual leave	Full powers in respect of all officers except himself.	Full powers for casual leave of the Director.	-	-	-
	Grant of leave, special disability leave, study	Full powers for Group A, B, C	Full powers in case	-	-	-

	leave, maternity, paternity and hospital leave	and D employees except Director	of Director.			
14	To direct that an Officer on leave shall be considered to be in occupation of a residence.	Full powers for the period of original deputation or the period of leave sanctioned.	Full Powers.	-	-	-
15	To declare an Institute employee to be a ministerial employee	Full Powers	-	-	-	-
16	To suspend a lien.	Full powers provided he is authorized to make appointment to the posts on which the lien is held.	-	-	-	-
17	To transfer the lien of an Institute employee from one post to another.	Full powers provided he is authorized to make appointments to both the posts concerned.	-	-	-	-
18	To transfer an Institute employee from one post to another	Full powers in the case of Group A, B, C and D employees.	-	-	-	-
19	Fixation of pay and allowance of an Institute employee treated as on duty under FR 9(6)(b)	Full powers in the case of Group A, B, C and D employees.	-	-	-	-
20	Counting of extra ordinary leave for increments.	Full powers in case of Group A, B, C and D employees.	-	-	-	-
21	Power to grant advance increments on the recommendations of selection Committee.	Full powers up to 3 advance increments.	Full powers beyond 3 advance increments.	-	-	-
22	Powers to reduce the pay of an officiating Govt. servant below the minimum stage of time scale.	Full powers in the case of Group B,C & D employees	Full powers in case of Group A employees.	-	-	-
23	To grant honorarium or to permit acceptance of honorarium.	Full powers not exceeding Rs. 5000/- per annum in respect of all categories i.e. Group A, B, C and D.	-	-	-	-
24	Powers to appoint an employee to hold a post temporarily or to officiate on more than one post and to fix the pay on subsidiary posts	In accordance with rules applicable to similar classes of Central Govt.	-	-	-	-

	and the amount of the compensatory allowance to be drawn.	employees.				
25	Power to require a medical certificate of fitness before return from leave.	Full powers except in case of the Director	Full powers in case of Director	-	-	-
26	Extension of leave to cover overstayal.	Full powers provided that employee on leave will on return be under the administrative control of the Institute.	-	-	-	-
27	To sanction transfer to foreign service within India and to fix pay in foreign service.	Full powers in respect of Group B, C & D employees subject to the conditions mentioned in column 5 against Sr. No. 30 in Appendix 4 compilation of the Fundamental and Supplementary Rules. Volume-II.	Full powers in respect of Group A employees.	-	-	-
28	To decide the date of reversion of Institute employee who takes leave before reversion from foreign service.	Full powers.	-	-	-	-
29	Powers to dispense with a medical certificate of fitness before appointment to Institute's service in individual cases.	Full powers in case of Group C & D employees.	-	Full powers in respect of Group A & B officers.	-	-
30	Power to sanction the undertaking of work for which a fee is offered and the acceptance of a fee subject to the provision of Supplementary Rules.	Full powers	-	-	-	-
31	To declare the grade of fee paid to the part-time employees (for	-	Full powers	-	-	-

	purpose of traveling allowance).					
32	To decide the shortest or cheapest of two or more routes.	Full powers.	-	-	-	-
33	To decide the point of commencement or end of the journey in a station.	Full powers	-	-	-	-
34	To declare in case of doubt or hardship the class of steamer accommodation to which Institute employee is entitled:	Full powers	-	-	-	-
35	Travel by air by officers drawing a pay of less than Rs. 1600.	Full powers in case of absolute urgency and necessity.	-	-	-	-
36	Powers to dispense with a medical certificate of fitness before appointment to Institute's service in individual cases.	Full powers in case of Group C&D employees.	-	-	-	-
37	To declare who shall be controlling officer and to make rules for his guidance.	Full powers, provided an Institute employee is not declared his own controlling officers.	-	-	-	-
38	To grant leave when a Medical Board has reported that there is no reasonable prospect of employees being fit to return to duty.	Full powers.	-	-	-	-
39	To permit calculation of joining time by a route other than that which travelers ordinarily use.	Full powers.	-	-	-	-
40	To extend joining time within maximum of 30 days.	Full powers.	-	-	-	-
41	Power to alter in the case of clerical errors the date of birth recorded in the service rolls.	Full powers in case of Group A, B C and D employees.	-	-	-	-
42	Power to sanction investigation of claims for arrears of pay etc. which are not more than 3 years old.	Full powers	-	-	-	-

43	Power to sanction permanent advances.	Full powers except Director	Full powers in case of Director	-	-	-
44	Disposal of obsolete, surplus and unserviceable stores.	The Director shall exercise full powers on the advice of Condemnation Board	-	-	-	-
45	Power to vary the terms of repayment of advances granted to an Institute employee in exceptional cases.	Full powers in cases in which he is competent to sanction the grant of advances, provided that in the case of interest bearing advances the period of repayment is not extended.	-	-	-	-
46	Power to authorize the sale or transfer of motor vehicles purchased with advance from the Institute.	Full powers in cases mentioned in Rule-256 of the General Financial Rules and Govt. of India decisions thereafter.	-	Full powers	-	-
47	Power to sanction advances for law suits to which Institute is a party.	Full powers.	-	-	-	-
48	Power to prescribe the form of security to be executed by subordinate authority entrusted with the custody of case, stores etc.	Full powers subject to the approval of Finance Committee.	-	-	-	-
49	Power to incur expenditure on contingencies and purchase of stores other than for works subject to budget provisions.	Full powers to the Director on contingencies and purchase of stores other than works subject to the availability of funds.	-	-	-	-
50	Power to allow exchange of daily	Full powers except	Full powers in	-	-	-

	allowance for mileage allowance for the whole period of an absence from Headquarters.	Director	case of Director			
51	Power to fix amount of hire or charges when an Institute employee is provided with means of locomotion at the Institute but pays all the cost of its use or propulsion.	Full powers.	-	-	-	-
52	To grant traveling allowance to non-officials attending Commission of Inquiry and to fix their grade.	Full Powers.	-	-	-	-
53	Power to sanction halt on duty at hill station in excess of ten days.	Full powers upto 30 days for all category of employees	Full powers.	-	-	-
54	Power to sanction for journey made during leave including vacation.	Full powers in respect of all except the Director.	Full powers in respect of Director.	-	-	-
55	Power to decide the rate of traveling allowance admissible to an employee of the Institute deputed to undergo a course of training.	Full powers if the period of training does not exceed 90 days.	Full powers.	-	-	-
56	To allot residence.	Full powers.	-	-	-	-
57	Powers to permit the officers of the Institute to go abroad for attending meetings, conferences, seminars, workshops, symposia etc. or for short assignments.	Full powers except in the case of Director, on the basis of leave of kind due and admissible upto the period of 180 days and that the faculty members concerned receives a proper invitation from the sponsors of the meeting etc.	Full powers beyond 180 days in the case of employees and full powers in respect of Director.	-	-	Subject to executive instructions issued by the Central Govt. from time to time.
58.	Powers for treating the absence as on duty for participation in the International Scientific Conferences /symposia/seminars etc. abroad by the members of the faculty.	Full powers upto a maximum of 180 days inclusive of travel.	Full powers beyond 180 days.	-	-	Subject to directions issued by the Central Government from time to time.
59.	Powers to retain lien of the institute employees when they are appointed elsewhere	Full powers for Group B, C and D posts upto a maximum of two years, one year at a time.	Full power for Group A posts beyond one-year upto two years.	Full powers for Group A posts exceeding two	-	-

		For Group A posts upto one year.		years.		
60	Powers to permit the Officers of the Institute to go abroad in connection with the work of the Institute and treating the absence as on duty.	Full powers upto 90 days provided there are no financial implications other than the period spent in connection with the work of the Institute being treated as on duty.	Full powers beyond 90 days.	-	-	Subject to executive instructions issued by the Government from time to time.
61.	Powers to make appointment to posts (subject to Rule-7 of PGIMER, Chandigarh Rules, 1967)					
	a) Adhoc/Temporary	Full powers for Group B, C and D posts. Lecturers in Nursing and Med. Technology and Assistant Professors not exceeding a period of two years.	Full powers for all Group A posts other than faculty posts . Professors for a period not exceeding two years and Lecturer in Nursing and Medical Technology and Assistant Professor for a period exceeding two years.	-	-	-
	b) Permanent	Full powers for Group B, C & D posts	Full powers for Group A posts except faculty subject to ratification of the Governing Body	Full powers for Group A faculty posts except Director.	-	-
62	To sanction the reemployment of superannuated persons in temporary vacancies.	Full powers in the case of Group B and C employees upto the age of 62 years, one year at a time.	Full powers in the case of Group A Officers upto the age of 62 years, one year at a time subject to ratification by the Governing Body	-	-	-
63	To retain the Institute employees up to the age of 60 years.	Full powers in the case of Group C employees	Full powers in the case of Group B employees.	-	-	-
64	To waive provision(s) to Supplementary Rule 209 and to authorize departure from Supplementary Rule 211 regarding combination of Holidays with leave.	Full powers.	-	-	-	-

65	Powers to confirm Group A and B officers, after successful completion of the period of probation.	Full powers except in the case of Director .	-	-	-	-
66	Powers to accept resignation of Group 'B' employees.	Full powers.	-	-	-	-
67	Powers to accept resignation of Group 'A' employees.	Full powers in respect of all Group 'A' posts, except in case of Professors and Additional Professor.	Full powers in case of Director (subject to ratification by the institute), Professor and Additional Professor.	-	-	-
68.	Powers for fixation of pay of Institute employees under normal rules.	Full powers except himself	Full powers in the case of Director subject to ratification by the Institute Body.	-	-	-
69	Powers to accept Research Grant if these are for durations not exceeding 3 years.	Full powers subject to the general policy of the Government of India.	-	-	-	-
70	Power to accept the terms and conditions, foreign service terms in respect of the deputationists of Central/State Government where the terms are usual nature.	Full powers	-	-	-	-
71	Power to grant extension of tenure of Senior Residents/Tutors	Full powers	-	-	-	-
72	Power to grant advance increments under F.R.27 to employees of Research Schemes on their appointment to regular posts in the Institute.	Full powers on the merit of each case.	-	-	-	-
73	Powers to relax the provisions of S.R. 12 where the subsistence allowance to be received in the nature of daily allowance and no honorarium is involved.	Full powers	-	-	-	Subject to directions issued by Central Government from time to time.

74	To declare that pay of an Institute employees includes compensation for all journey by road.	Full powers in the case of Group B,C, & D employees.	Full powers in case of Group A employees.	-	-	-
75	To decide in case of doubt whether a particular employee is serving in a vacation department	Full powers.	-	-	-	-
76.	Authorizing Institute employees to proceed on duty to any part of India.	Full powers in the case of Group A, B, C and D employees including faculty.	-	-	-	-
77	Powers to sanction investigation of claims for arrears of pay etc. which are more than three years but not more than six years old.	Full powers.	Full powers in other cases..	-	-	-
78	Power to issue instructions to subordinate authorities in the matter of contingent expenditure.	Full powers.	-	-	-	-
79	Power to sanction advances for purchase of conveyance.	Full powers in the case of Institute employees holding permanent posts subject to the limits and conditions laid down in Rules 199 to 218 of General Financial Rules.	-	-	-	-
80	Power to extend upto a maximum of 24 the number of installments in which an advance granted for the purchase of a bicycle should be repaid to the Institute.	Full powers	-	-	-	-
81	Power to sanction advances to Institute employees on tour, transfer etc.	Full powers in case of Institute employees holding permanent or temporary posts subject to the limits and conditions laid down in Rule 231 to 234 of General Financial Rules.	-	-	-	-

82	Power to sanction advances of pay on the eve of important festivals.	Full powers.	-	-	-	-
83	Power to authorize a departure from the provisions of the Rule 109 (1) relating to custody of Institute money.	Full powers.	-	-	-	-
84	Fixation of Hospital Charges.	-	-	Full powers, on the recommendations of the Standing Finance Committee of the Institute.	-	-
85	(i) Powers to appoint Group –A Officers on deputation basis	-	Full powers, on the recommendations of the Director, subject to ratification by the Governing Body.	-	-	-
	(ii) Power to appoint Group-B officers on deputation basis.	Full powers on the recommendations of the Selection Committee.	-	-	-	-

*Amended with the approval of Central Government, vide Institute notification No.E3/NF/2001/PGI/722 dated 22.03.2001 and published on 07.04.2001 in Part-III, Section-IV of the Gazette of India.

**Amended with P.G.I notification No.8(I)/E3/PGI/2003/1877 dated 06.06.2003 with the approval of the Government of India.

***Amended with the approval of Central Government, vide Institute notification No.8(I)/F3/PGI/2002/2748/GSR dated 10.06.2002 and published on 10.08.2002 in Part-III, Section-IV of the Gazette of India.

****Amended with the approval of Central Government, vide Institute notification No.PGI/E3/2008/2694 dated 15.12.2008 and published on 26.12.2008 in Part-III, Section-IV of the Gazette of India.

Schedule-II*

(See Regulation 38 proviso)

**THE APPOINTING, DISCIPLINARY AND APPELLATE AUTHORITY FOR THE VARIOUS POSTS IN THE POSTGRADUATE
INSTITUTE OF MEDICAL EDUCATION & RESEARCH, CHANDIGARH**

Sr.No.	Description of the posts	Appointing Authority	Authority competent to impose penalties and penalties which it may impose with reference to Rule 11 of the Central Civil services (Classification, Control and Appeal) Rules, 1965.	Appellate Authority
(1)	(2)	(3)	(4)	(5)
1.	Director	Institute (subject to Rule 7 of Institute PGIMER, Chandigarh Rules, 1967).	Disciplinary Authority	Penalties under Rule 11 of Central Civil Services (Classification Control and Appeal) Rules, 1965.
1.	Director	Institute (subject to Rule 7 of Institute PGIMER, Chandigarh Rules, 1967).	All subject to the conditions that penalties (v) to (ix) shall not be imposed without the prior approval of the Central Government.	Central Government
2.	All Group A faculty posts except Director	Governing Body	(a) Governing Body (b) President (c) Director to initiate disciplinary proceedings including suspension.	All (i) to (iv) Institute Body Governing Body
	All Group A posts except faculty	President	(a) President (b) Director to initiate disciplinary proceedings including suspension.	All Governing Body
3.	Group B, C and D posts	Director	Director	All President

*Amended with the approval of Central Government, vide Institute notification No.PGI/E3/2008/2694 dated 15.12.2008 and published on 26.12.2008 in Part-III, Section-IV of the Gazette of India.

THE GAZETTE OF INDIA EXTRAORDINARY

(Schedule-III)
(See Regulation 40-A)

Schedule showing the posts and scales of pay of Staff at PGIMER, Chandigarh

S.No	Name of the post	Group	Pay Band	Grade Pay	Remarks
PERSONNEL DIVISION					
1	Director	A	80000/- Fixed	Nil	
2	Deputy Director (Admn.)	A	37400-67000	8700	
3	Registrar	A	15600-39100	7600	
4	Purchase Officer	A	15600-39100	6600	
5	Sr. Admn. Officer	A	15600-39100	6600	
6	Principal Private Secretary	A	15600-39100	6600	
7	Admn. Officer	A	9300-34800	5400	
8	Asstt. Admn. Officer	B	9300-34800	4200	
9	Private Secretary	B	9300-34800	4200	
10	Office Supdt.	B	9300-34800	4200	
11	Personal Assistant	C	9300-34800	4200	
12	Head Clerk/Assistant	C	9300-34800	4200	
13	U.D.C.	C	5200-20200	2400	
14	Stenographer	C	5200-20200	2400	
15	L.D.C.	C	5200-20200	1900	
FINANCE & ACCOUNTS WING					

16	Financial Adviser-cum-Chief Accountant	A	37400-67000	8700	
17	Accounts Officer	A	9300-34800	5400	
18	Assistant Accounts Officer	B	9300-34800	4200	
19	Jr. Accounts Officer	B	9300-34800	4200	
20	Cashier	C	9300-34800	4200	
21	Auditor Cum Stock verifier	C	9300-34800	4200	
22	Jr. Auditor	C	5200-20200	2400	
23	Asstt. Cashier	C	5200-20200	1900	
FACULTY MEMBERS					
24	Professor in Senior Scale	A	37400-67000	12000	
25	Professor	A	37400-67000	10000	
26	Additional Professor	A	37400-67000	8900	
27	Joint Medical Supdtt.	A	37400-67000	8700	
28	Associate Professor	A	37400-67000	8700	
29	Genetist	A	15600-39100	7600	
30	Assistant Professor	A	15600-39100	6600	
31	Dy. Medical Supdtt.	A	15600-39100	6600	
32	Senior Resident	A	15600-39100	6600	
33	Junior Resident	A	15600-39100	5400	
34	Educationist-cum-Lecturer I/c, Education Cell	A	15600-39100	5400	
35	Sr. Demonstrator	A	15600-39100	5400	
36	Jr. Demonstrator	B	9300-34800	4200	

NATIONAL INSTITUTE OF PARAMEDICAL SCIENCES

37	Lecturer Med. Technology (Biochemistry, Microbiology, Haematology, Histopathology, Parasitology and Cytology)\	A	15600-39100	5400	
38	Lecturer in Med. Tech. (Radiology)	A	15600-39100	5400	
39	Tutor Technician(Haem/Micro/Immuno/Parasit/Cyto/Biochem.	B	9300-34800	4200	
40	Tutor Tech. (Radiography)	B	9300-34800	4200	
41	Tutor Technician (Radiology)	B	9300-34800	4200	

NURSING DIVISION

42	Chief Nursing Officer	A	15600-39100	6600	
43	Nursing Supdt.	A	15600-39100	5400	
44	Dy. Nursing Supdt.	B	9300-34800	4800	
45	Asstt. Nursing Supdt.	B	9300-34800	4200	
46	Sister Gr. I	B	9300-34800	4200	
47	Public Health Nurse	B	9300-34800	4200	
48	Sister Gr. II	C	9300-34800	4200	
49	Ward Aide	C	5200-20200	2400	

NATIONAL INSTITUTE OF NURSING EDUCATION

50	Principal	A	15600-39100	7600	
51	Lecturer	A	15600-39100	5400	
52	Clinical Instructor	B	9300-34800	4200	

DIETETICS DIVISION

53	Consultant Dietetics	A	15600-39100	7600	
54	Chief Dietician & Nutrition Officer	A	15600-39100	6600	
55	Dietician	B	9300-34800	4200	
56	Asstt. Dietician	B	9300-34800	4200	
57	Steward	C	5200-20200	2400	
58	Head Bearer/ Cook	C	5200-20200	1900	
59	Masalchi/Bearer Gr. I	D	4440-7440	1650	
60	Masalchi/Bearer Gr-II	D	4440-7440	1300	
LIBRARY DIVISION					
61	Sr. Library & Information Officer	A	15600-39100	7600	
62	Library & Information Officer	B	9300-34800	5400	
63	Asstt. Library & Information Officer	B	9300-34800	4200	
64	Sr. Library & Information Asstt.	B	9300-34800	4200	
65	Operator (Xerox)	C	5200-20200	2800	
66	Library Clerk	C	5200-20200	2400	
67	Head Book Binder	C	5200-20200	1900	
68	Book Binder	C	5200-20200	1800	
69	Library Attendant Gr-I	C	5200-20200	2000	
70	Library Attendant Gr-II	D	5200-20200	1900	
71	Library Guard	D	5200-20200	1800	
PHOTOGRAPHY DIVISION					

72	Sr. Technical Officer (Photography)	B	9300-34800	4600	
73	Sr. Photographer	B	9300-34800	4200	
74	Jr. Photographer	C	5200-20200	2800	
75	Photographic Assistant	C	5200-20200	1900	
76	Dark Room Attendant	D	4440-7440	1650	
STORE DIVISION					
77	Stores Officer	A	9300-34800	5400	
78	Asstt. Store Officer	B	9300-34800	4200	
79	Jr. Store Officer	B	9300-34800	4200	
80	Store Keeper	C	9300-34800	4200	
81	Packer cum Box opener	D	4440-7440	1300	
PHARMACY DIVISION					
82	Sr. Technical Supervisor (Pharmacy)	B	9300-34800	4200	
83	Supdt. Dispensary	B	9300-34800	4200	
84	Supdtt. Pharmacy	B	9300-34800	4200	
85	Sr. Pharmacist	B	9300-34800	4200	
86	Pharmacist Gr. I	C	9300-34800	4200	
87	Pharmacist Gr. II	C	5200-20200	2800	
RECEPTION DIVISION					
88	Public Relation Officer	A	15600-39100	6600	
89	Asst. Public Relation Officer	B	9300-34800	4200	
90	Jr. Reception Officer	B	9300-34800	4200	

91	Receptionist	C	5200-20200	2800	
92	Receptionist-cum-Care Taker/ Caretaker Guest house	C	5200-20200	2800	
TELEPHONE DIVISION					
93	Junior Engineer (Tel.)	C	9300-34800	4200	
94	Supervisor (EPABX)	C	5200-20200	2800	
95	Sr. Telephone Operator	C	5200-20200	2400	
96	Telephone Operator	C	5200-20200	1900	
97	Lineman (Telephone)	D	4440-7400	1650	
98	Wireman (Telephones)	D	4440-7440	1650	
TRANSPORT DIVISION					
99	Technical Officer (Vehicle)	B	9300-34800	4200	
100	Driver Special Grade	C	9300-34800	4200	
101	Driver Gr-I	C	5200-20200	2800	
102	Driver Gr-II	C	5200-20200	2400	
103	Driver ordinary grade	C	5200-20200	1900	
104	Conductor Gr. I	C	5200-20200	2400	
105	Conductor Gr. II	C	5200-20200	1900	
106	Auto Mechanic	C	5200-20200	1900	
107	Cleaner	D	4440-7440	1300	
OPHTHALMIC TECHNICIANS					
108	Sr. Technical Officer (Ophthalmic)	B	9300-34800	4200	

109	Technical Officer (Ophthalmic)	B	9300-34800	4200	
110	Ophthalmic Technician	C	9300-34800	4200	
PSYCHOLOGY DIVISION					
111	Clinical Psychologist	A	15600-39100	5400	
112	Play Therapist	B	9300-34800	4600	
113	Asstt. Clinical Psychologist	B	9300-34800	4200	
114	Vocational Guidance Instructor	B	9300-34800	4200	
TAILORING DIVISION					
115	Supervisor (Tailoring)	B	9300-34800	4200	
116	Cutter	C	5200-20200	2800	
117	Sr. Tailor	C	5200-20200	2400	
118	Tailor	C	5200-20200	1900	
SPEECH THERAPY & AUDIOLOGY DIVISION					
119	Tutor (Speech Therapy & Audiology)	B	9300-34800	4200	
120	Jr. Speech Therapist	C	9300-34800	4200	
PHYSIOTHERAPY & OCCUPATIONAL THERAPY DIVISION					
121	Radiation Safety Officer (Radiology)	A	9300-34800	5400	
122	Consultant Physiotherapist	A	15600-39100	7600	
123	Supdt. Physiotherapist	A	15600-39100	6600	
124	Sr. Physiotherapist	A	9300-34800	5400	

125	Sr. Occupational Therapist	A	9300-34800	5400	
126	Occupational Therapist	B	9300-34800	4200	
127	Physiotherapist	B	9300-34800	4200	
128	Jr. Physiotherapist	C	5200-20200	2800	
129	Orthotic Prosthetic Tech.	C	5200-20200	2800	
CENTRAL STERILISATION DIVISION					
130	Supdt. CSSD	B	9300-34800	4600	
131	Supervisor CSSD	B	9300-34800	4200	
132	CSR Asstt. Gr. I	C	5200-20200	2400	
133	CSR Asstt. Gr. II	C	5200-20200	1900	
SECURITY ORGANISATION					
134	Chief Security Officer	A	15600-39100	6600	
135	Security Officer	B	9300-34800	4200	
136	Asstt. Security Officer	B	9300-34800	4200	
137	Security Jamadar Gr. I	C	5200-20200	2400	
138	Security Jamadar Gr. II	C	5200-20200	1900	
139	Security Guard Gr. I	D	5200-20200	1800	
140	Security Guard Gr. II	D	4440-7440	1650	
SANITATION DIVISION					
141	Sr. Sanitation Officer	B	9300-34800	4200	
142	Sanitation Officer	B	9300-34800	4200	
143	Sanitary Inspector Gr. I	C	5200-20200	2800	

144	Sanitary Inspector Gr. II	C	5200-20200	2800	
145	Sanitary Attendant Gr. I	D	5200-20200	1900	
146	Sanitary Attendant Gr. II	D	4440-7440	1650	
147	Sanitary Attendant Gr. III	D	4440-7440	1300	
HOSPITAL ATTENDANTS					
148	Hospital Attendant Gr. I	D	5200-20200	1900	
149	Hospital Attendant Gr. II	D	4440-7440	1650	
150	Hospital Attendant Gr. III	D	4440-7440	1300	
DENTAL DIVISION					
151	Dental Hygienist Gr-I	B	9300-34800	4200	
152	Dental Mechanic Gr. I	B	9300-34800	4200	
153	Dental Mechanic Gr. II	C	5200-20200	2400	
154	Dental Hygienist Gr. II	C	9300-34800	4200	
155	Dental Operating Room Asstt. Gr. I	C	5200-20200	2800	
156	Dental Operating Room Asstt. Gr. II	C	5200-20200	2400	
157	Dental Operating Room Asstt. Gr. III	C	5200-20200	1900	
ARTISTS					
158	Technical Officer (Arts)	A	9300-34800	5400	
159	Sr. Artist	B	9300-34800	4200	
160	Artist	C	5200-20200	2800	

CENTRAL REGISTRATION DIVISION

161	Sr. Medical Record Officer	B	9300-34800	4200	
162	Medical Record Officer	B	9300-34800	4200	
163	Jr. Medical Record Officer	C	5200-20200	2800	
164	Medical Record Technician	C	5200-20200	2400	

SOCIAL WORKERS

165	Medical Social Worker Gr. I	B	9300-34800	4200	
166	Medical Social Worker Gr. II	B	9300-34800	4200	
167	Social Worker Gr. I	C	5200-20200	2400	
168	Social Worker Gr. II	C	5200-20200	1900	

ANAESTHESIA TECHNICIANS

169	Supervisor Operation Theatre Asstt.	B	9300-34800	4200	
170	Operation Theatre Asstt. Master	B	9300-34800	4200	
171	Operation Theatre Asstt. Gr. I	C	9300-34800	4200	
172	Hoover Operator Gr. I	C	5200-20200	2800	
173	Hoover Operator Gr. II	C	5200-20200	2400	
174	Operation Theatre Asstt. Gr. II	C	5200-20200	2400	
175	Hoover Operator Gr. III	C	5200-20200	1900	

176	Operation Theatre Asstt. Gr. III	C	5200-20200	1900	
LAB TECHNICIANS					
177	Lab. Supervisor	B	9300-34800	4200	
178	Sr. Technical Officer (EM)	B	9300-34800	4200	
179	Tech. Assistant (Lab.)	B	9300-34800	4200	
180	Sr. Technician (Lab.)	B	9300-34800	4200	
181	Jr. Technician (Lab.)	C	9300-34800	4200	
LABORATORY ATTENDANTS					
182	Lab. Attendants Gr-I	D	5200-20200	2000	
183	Lab. Attendants Gr-II	D	5200-20200	1900	
184	Lab. Attendants Gr-III	D	4440-7440	1650	
TECHNICIANS(X-RAY)					
185	Supervisor (C.T. Scan/GE) Radiology/Radiographer	B	9300-34800	4200	
186	Tech. Asstt. (X-ray)	B	9300-34800	4200	
187	Sr. Technician (X-ray)	B	9300-34800	4200	
188	Jr. Technician (X-ray)	C	9300-34800	4200	
DARK ROOM ATTENDANTS/ ASSISTANTS (X-RAY)					
189	Dark Room Asstt. Gr. I	C	5200-20200	2800	
190	Dark Room Asstt. Gr. II	C	5200-20200	2400	

191	Dark Room Asstt. Gr. III	C	5200-20200	1900	
192	Dark Room Attendant	D	4440-7440	1650	
TECHNICIANS (RADIO-THERAPY)					
193	Sr. Technical Officer (Medical Physicist)	B	9300-34800	4200	
194	Technical Assistant	B	9300-34800	4200	
195	Sr. Technician	B	9300-34800	4200	
196	Cl. Dosemetrist	B	9300-34800	4200	
197	Jr. Technician	C	9300-34800	4200	
PROJECTIONISTS					
198	Projectionist Supervisor	B	9300-34800	4200	
199	Sr. Projectionist	C	9300-34800	4200	
200	Projectionist	C	5200-20200	2800	
GLASS BLOWERS					
201	Sr. Glass Blower	C	9300-34800	4200	
202	Glass Blower	C	5200-20200	2800	
PLASTER TECHNICIAN					
203	Plaster Tech. Gr. I	C	5200-20200	2800	
204	Plaster Tech. Gr. II	C	5200-20200	2400	
ANIMAL HOUSE DIVISION					
205	Veterinary Officer	B	9300-34800	4200	
206	Lab. Animal Supervisor	C	5200-20200	2800	
207	Animal Keeper	C	5200-20200	1900	

208	Animal Attendant	D	4440-7440	1300	
HOUSE KEEPERS					
209	Lady Warden Nurses Hostel	B	9300-34800	4200	
210	Sr. House Keeper	C	5200-20200	2800	
211	Jr. House Keeper	C	5200-20200	1900	
LEGAL CELL					
212	Law Officer	A	15600-39100	5400	
213	Legal Assistant	C	9300-34800	4200	
HINDI CELL					
214	Hindi Officer	B	9300-34800	4200	
215	Hindi Translator	C	5200-20200	2800	
216	Jr. Scale Steno (Hindi)	C	5200-20200	2400	
217	Clerk (Hindi)	C	5200-20200	1900	
BIOSTATISTIC DIVISION					
218	Lecturer Biostatistic	A	15600-39100	5400	
219	Health Educator	B	9300-34800	4200	
220	Statistician	B	9300-34800	4200	
221	Statistical Assistant	C	5200-20200	2800	
223	Computer Operator	C	5200-20200	2400	
224	Duplicate Machine Operator	C	5200-20200	1900	
COMPUTER SERVICES CELL					
225	System Analyst	A	15600-39100	6600	
226	Senior Programmer	A	15600-39100	5400	

227	Computer Programmer	B	9300-34800	4600	
228	Data Processing Assistant Gr-B	B	9300-34800	4200	
229	Data Processing Assistant Gr-A	B	9300-34800	4200	
230	Data Entry Operator Gr-B	C	5200-20200	2800	
231	Data Entry Operator Gr-A	C	5200-20200	2400	
232	Computer Operator	C	5200-20200	2400	
BULLETIN DIVISION					
233	Jr. Editor (Institute Bulletin)	B	9300-34800	4200	
BLOOD TRANSFUSION					
234	Blood Transfusion Officer	A	15600-39100	6600	
235	Asstt. Blood Transfusion Officer	A	15600-39100	5400	
MISCELLANEOUS					
236	Medical Physicist (Radio Therapy)	A	15600-39100	5400	
237	Medical Physicist (Radiology)	A	15600-39100	5400	
238	Labour Officer	A	9300-34800	5400	
239	Medical Officer(Staff Clinic-4, AIHPPP-3)	A	9300-34800	5400	
240	Rehabilitation Officer	A	9300-34800	5400	
241	Sr. Toxicologist	B	9300-34800	4200	
242	Technical Officer (Dialysis)	B	9300-34800	4200	
243	Museum Curator	B	9300-34800	4200	

244	Clinical Dosimeterist	B	9300-34800	4200	
245	Social Worker PRC	B	9300-34800	4200	
246	Adult Literacy cum Vocational Training Coordinator	C	9300-34800	4200	
247	Photo Technician PRC	C	5200-20200	2800	
248	Comporist PRC	C	5200-20200	2800	
249	Museum Tech.	C	5200-20200	2800	
250	Lady Health Visitor	C	5200-20200	2400	
251	A.N.M.	C	5200-20200	2400	
252	Mech-cum-Projectionist	C	5200-20200	2400	
253	Stenographer PRC	C	5200-20200	2400	
254	Family Welfare Worker	C	5200-20200	2400	
255	Sr. Mechanic (Electronics)	C	5200-20200	2400	
256	Radium Mould Assistant	C	5200-20200	1900	
257	Clerk PRC	C	5200-20200	1900	
258	Mobility Instructor PRC	C	5200-20200	1900	
259	Laboratory Attendants (PRC)	D	5200-20200	1900	
260	Laboratory Attendants (PRC)	D	4440-7440	1650	
261	Sanitary Attendant (PRC)	D	4440-7440	1300	
262	Animal Attendant (PRC)	D	4440-7440	1300	
263	Daftri	D	4440-7440	1650	
264	Mortuary Attendant	D	4440-7440	1650	

265	Barber	D	4440-7440	1300	
266	Porter	D	4440-7440	1300	
267	Bottle Ampule Washer	D	4440-7440	1300	
LAUNDRY STAFF					
268	Laundry Manager	B	9300-34800	4200	
269	Laundry Supervisor	C	5200-20200	2800	
270	Asstt. Laundry Sup.	C	5200-20200	2400	
271	Technician Gr-I(Laundry)	C	4440-7440	1650	
MANIFOLD STAFF					
272	Tech. Gr-III (Manifold)	C	5200-20200	2400	
273	Tech. Gr-IV (Manifold)	C	5200-20200	1900	
MULTIPURPOSE WORKER					
274	Health Educator	B	9300-34800	4200	
275	Female Multipurpose worker	C	5200-20200	2800	
276	Male Multipurpose worker	C	5200-20200	1900	
EMPLOYEES WELFARE CANTEEN					
277	General Manager	C	5200-20200	2800	
278	Dy. General Manager	C	5200-20200	2400	
279	Assistant Manager	C	5200-20200	2000	
ENGINEERING DEPARTMENT					
280	Supdg. Hospital Engineer	A	37400-67000	8700	

281	Hospital Engineers	A	15600-39100	6600	
282	Hospital Architect	A	15600-39100	6600	
283	Assistant Engineers	B	9300-34800	4200	
284	Assistant Architect	B	9300-34800	4200	
285	Junior Engineers	C	9300-34800	4200	
HOSPITAL PLANNING					
286	Draftsman Gr-I	B	9300-34800	4200	
287	Architectural Assistant	B	9300-34800	4200	
288	Draftsman Gr-II	C	9300-34800	4200	
289	Draftsman Gr-III	C	5200-20200	2400	
290	Ferro Printer	D	5200-20200	1800	
ENGG ADMN. & ACCOUNTS					
291	Asstt. Accounts Officer	B	9300-34800	4200	
292	Asstt. Admn. Officer	B	9300-34800	4200	
293	Office Superintendent	B	9300-34800	4200	
294	Junior Accounts Officer	B	9300-34800	4200	
295	Divisional Accountant	C	9300-34800	4200	
296	Head Clerk	C	9300-34800	4200	
297	Upper Division Clerk	C	5200-20200	2400	
298	Office Attendant Gr-I	C	5200-20200	1900	
299	Lower Division Clerk	C	5200-20200	1900	
300	Office Attendant Gr-II	D	4440-7440	1650	

301	Office Attendant Gr-III	D	4440-7440	1300	
HORTICULTURE					
302	Assistant Engineering (Hort)	B	9300-34800	4200	
303	Junior Engineer (Hort.)	C	9300-34800	4200	
304	Horticulture Supervisor	C	5200-20200	2400	
305	Mali Gr-I	D	5200-20200	1900	
306	Mali Gr-II	D	4440-7440	1650	
307	Mali Gr-III	D	4440-7440	1300	
LIFT OPERATORS					
308	Lift Operator Gr-I	C	5200-20200	2800	
309	Lift Operator Gr-II	C	5200-20200	2400	
310	Lift Operator Gr-III	D	5200-20200	1900	
WORK INSPECTORS					
311	Boilerman Gr-I	C	5200-20200	2800	
312	Work Inspector Gr-I	C	5200-20200	2800	
313	Boilerman Gr-II	C	5200-20200	2400	
314	Work Inspector Gr-II	C	5200-20200	2400	
315	Work Inspector Gr-III	C	5200-20200	1900	
STORE STAFF					
316	Junior Store Officer	B	9300-34800	4200	
317	Store Keeper	C	5200-20200	2800	
318	Asstt. Store Keeper Gr-I	C	5200-20200	2400	

319	Assistant Store Keeper Gr-II	C	5200-20200	1900	
320	Storeman	D	4440-7440	1650	
ELECTRICAL					
321	Technician Gd-I	B	9300-34800	4200	
322	Technician Gd.II	C	5200-20200	2800	
323	Technician GD-III	C	5200-20200	2400	
324	Technician Gd-IV	C	5200-20200	1900	
REF. A/C SECTION					
325	Technician Gd-I	B	9300-34800	4200	
326	Technician Gd.II	C	5200-20200	2800	
327	Technician GD-III	C	5200-20200	2400	
328	Technician Gd-IV	C	5200-20200	1900	
CIVIL- PUBLIC HEALTH					
329	Technician Gd-I	B	9300-34800	4200	
330	Technician Gd.II	C	5200-20200	2800	
331	Technician GD-III	C	5200-20200	2400	
332	Technician Gd-IV	C	5200-20200	1900	
GLAZIER/CARPENTER					
333	Technician Gd-I	B	9300-34800	4200	
334	Technician Gd.II	C	5200-20200	2800	
335	Technician GD-III	C	5200-20200	2400	
336	Technician Gd.-IV	C	5200-20200	1900	
PAINTER/WHITE WASHER					
337	Technician Gd-I	B	9300-34800	4200	

338	Technician Gd.II	C	5200-20200	2800	
339	Technician GD-III	C	5200-20200	2400	
340	Technician Gd-IV	C	5200-20200	1900	
MASON					
341	Technician Gd-I	B	9300-34800	4200	
342	Technician Gd.II	C	5200-20200	2800	
343	Technician GD-III	C	5200-20200	2400	
344	Technician Gd-IV	C	5200-20200	1900	
BIOMEDICAL					
345	Technician Gd-I	B	9300-34800	4200	
346	Technician Gd.II	C	5200-20200	2800	
347	Technician GD-III	C	5200-20200	2400	
348	Technician Gd-IV	C	5200-20200	1900	
MECHANICAL					
349	Technician Gd-I	B	9300-34800	4200	
350	Technician Gd.II	C	5200-20200	2800	
351	Technician GD-III	C	5200-20200	2400	
352	Technician Gd-IV	C	5200-20200	1900	
TURNERS					
353	Technician Gd-I	B	9300-34800	4200	
354	Technician Gd-I	B	9300-34800	4200	
355	Technician Gd.II	C	5200-20200	2800	
356	Technician Gd.II	C	5200-20200	2800	
357	Technician GD-III	C	5200-20200	2400	
358	Technician GD-III	C	5200-20200	2400	

359	Technician Gd-IV	C	5200-20200	1900	
360	Technician Gd-IV	C	5200-20200	1900	
SEWERMAN					
361	Sewerman Gr-I	D	5200-20200	1900	
362	Sewerman Gr-II	D	4440-7440	1650	
363	Sewerman Gr-III	D	4440-7440	1300	
BELDARS/HELPERS / CLEANERS OILMAN					
364	Work Attendant Gr-I	D	5200-20200	1900	
365	Work Attendant Gr-II	D	4440-7440	1650	
366	Work Attendant Gr-III	D	4440-7440	1300	

ANNEXURE-B

1st SCHEDULE – PART B OF CCS (RP) RULES 2008
REVISED PAY SCALES FOR CERTAIN COMMON CATEGORIES OF STAFF

S.No.	Name of the post	Sanctioned strength	Pay Band	Grade Pay	Remarks
1	Sister Gr.II	1297	9300-34800	4600	
2.	Sister Gr.I	295	9300-34800	4800	
3.	Public Health Nurse	8	9300-34800	4800	
4.	Asstt. Nursing Supdt.	66	9300-34800	5400	
5.	Dy. Nursing Supdt.	16	9300-34800	5400	
6.	Nursing Supdt.	1	15600-39100	6600	
7.	Chief Nursing Officer	1	15600-39100	7600	

THE GAZETTE OF INDIA EXTRAORDINARY

SCHEDULE-IV

64

[See Regulation 41 (2)]

Schedule showing the entitlement for the allotment of residence to the employees of PGIMER, Chandigarh
Subject to amendments from time to time.

Sr.No.	Classification of the Residence	Pay Slabs for the Eligibility on Residences on the basis of pay Revision from time to time				
		Upto 31.12.1972	1.1.1973	to 31.12.1985	1.1.1986	to 31.12.1995
			Central	Punjab	Central	Punjab
1.	Old Type VI (for faculty only)	Rs. 1000 and above	Rs. 2100 and above	Rs. 2500 and above	Rs. 5500 and above	-
2.	Old Type VII	Rs. 751 to 999	Rs. 1700 to 2099	Rs. 1700 to 2499	Rs. 4500 to 5499	-
3.	Old Type VIII & New Type V (Flats) (for faculty only)	Rs. 501 to 750	Rs. 1300 to 1699	Rs. 1400 to 1699	Rs. 3500 to 4499	-
4.	Teacher Flats	All faculty members from the date of joining.				
5.	Old Type IX	Rs. 350 to 500	Rs. 700 to 1299	Rs. 1000 to 1399	Rs. 2660	Rs. 3200
6.	New Type IV (Flats) Old Type X	Rs. 200 to 349	Rs. 521 to 699	Rs. 800 to 999	Rs. 2040 to 2659	Rs. 2640 to 3200
7.	Old Type XI and New Type III (Flats)	Rs. 101 to 199	Rs. 401 to 520	Rs. 601 to 799	Rs. 1500 to 2039	Rs. 1800 to 2639
8.	Old Type XII and New Type II (Flats)	Rs. 76 to 100	Rs. 301 to 400	Rs. 451 to 599	Rs. 950 to 1499	Rs. 1000 to 1799

Sr.No.	Classification of the Residence	Pay Slabs for the Eligibility on Residences on the basis of pay Revision from time to time				
		Upto 31.12.1972	1.1.1973	to 31.12.1985	1.1.1986	to 31.12.1995
			Central	Punjab	Central	Punjab
9.	Old Type XIII Type C and New Type I (Flats)	Rs. 60 to 75	Rs. 210 to 300	Rs. 350 to 450	Rs. 850 to 949	Rs. 850 to 999
10.	Old Type XIV	Below Rs. 60	Below Rs. 210	Below Rs. 350	Below Rs. 850	Below Rs. 850
11.	Nurses Family Houses (N.F.H)	All nursing staff from the date of joining				
12.	Category I Modern Housing Complex, Manimajra	All Faculty members from the date of joining				
13.	Category -II Modern Housing Complex, Manimajra.	All Group 'A' and 'B' Officers (other than Faculty member) with the basic pay scale of Rs. 2000/- and above.				

65